

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2386
TO BE ANSWERED ON 31.07.2017**

SMALL FACTORIES BILL, 2015

2386. SHRI G. HARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has finalised the bill for factories with less than 40 workers, proposed as the Small Factories Bill, 2015;**
- (b) if so, the details thereof along with the current status of the said bill;**
- (c) whether the trade unions have requested the Government to circulate the draft bill to amend the Factories Act, 1948 and if so, the details thereof;**
- (d) whether the Government had circulated a note to the unions stating the proposed changes to the Act instead of a copy of the draft bill; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Ministry of Labour & Employment had initiated steps for drafting a Small Factory Bill regulating the working and service conditions of workers in small manufacturing units employing less than 40 workers. The Bill amalgamates, simplifies and rationalizes the relevant provisions of six Labour Laws at one place for these small factories thus facilitating ease of compliance for small factories. However, as the Ministry is simultaneously taking steps for amalgamation of all Central Labour Laws in Labour Codes, the ease of compliance for multiple labour laws will be ensured for the small manufacturing units also. In view of this, now it has been decided by the Ministry to not pursue with the proposal of formulation of Small factories Bill.

(c) to (e): In the bipartite meeting held on 14th February, 2017 to discuss the Amendments to Factories Act 1948, the representatives of the Central Trade Unions desired for a copy of Amendment Bill, 2014 and fresh proposed new official amendments to the Bill. The same has been circulated to them for offering their comments.
